

PROF. DILIP CHAKRAVARTY (Calcutta South): I have given notice of the matter about the hunger strike, which has been started in Calcutta

MR. SPEAKER: I have not given you permission.

SHRI VASANT SATHE (Akola): I have given notice of a matter and I wanted a reply from the Agriculture Minister while replying to the debate today. If you allow it tomorrow only, the purpose will not be served.

MR. SPEAKER: You must have given it earlier.

SHRI VASANT SATHE: I have given it earlier.

MR. SPEAKER: You have given it only at 10.25 today. You have not given it earlier.

SHRI VASANT SATHE: Earlier, it was not accepted for today. That is why I wrote a note to you to bring it to your notice.

MR. SPEAKER: We will allow it tomorrow.

SHRI VASANT SATHE: That will not serve the purpose. You can do one thing. When the Agriculture Minister starts, allow me to read it at that time so that he can reply to it also, because today he is replying to the debate.

PROF. DILIP CHAKRAVARTY: An indefinite hunger strike had started in Calcutta. Their grievances have not been redressed in the last twelve years. (Interruptions).

MR. SPEAKER: I am selecting only five each day.

PROF. DILIP CHAKRAVARTY: I abide by it. I bow down to you.

MR. SPEAKER: Is this the way of bowing down? Supposing each day, a man or a group starts a hunger

strike, and I am allowing, then it will all be hunger strike statements. I am certainly considering every thing. I will give you every opportunity. I have got to consider everything. Some people have given earlier also, important questions also. I may be wrong in my judgment about its importance. But ultimately it is my judgment, which should stand. I am trying to regulate the matter.

PROF. DILIP CHAKRAVARTY: I may inform you that they have the problems for the last twelve years without any solution. Last year, the hunger strike was averted due to the intervention of some MPs.

MR. SPEAKER: Is this the way of cooperating?

PROF. DILIP CHAKRAVARTY: Kindly allow it tomorrow.

SHRI JYOTIRMOY BOSU: This Bengal Immunity Business, may I have an assurance from you that I will be allowed to make a statement tomorrow?

MR. SPEAKER: No such assurance I can give you. But I can give you one assurance that I will deeply consider every matter.

Papers to be laid on the Table.

12.25 hrs.

PAPERS LAID ON THE TABLE

REVIEW BY GOVT. AND ANNUAL REPORT ETC. OF COCHIN REFINERIES LTD., FOR 1976-77

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Cochla

[Shri H. N. Bahuguna]

Refineries Limited, for the year 1976-77.

- (2) Annual Report of the Cochin Refineries Limited, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2165/78.]

DETAILED DEMANDS FOR GRANTS OF
MINISTRY OF LAW, JUSTICE AND COM-
PANY AFFAIRS FOR 1978-79

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Law, Justice and Company Affairs for 1978-79. [Placed in Library. See No. LT-2166/78.]

DETAILED DEMANDS FOR GRANTS OF
MINISTRY OF TOURISM AND CIVIL
AVIATION FOR 1978-79

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Tourism and Civil Aviation for 1978-79. [Placed in Library. See No. LT-2167/78.]

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Energy for 1978-79. [Placed in Library. See No. LT-2168/78.]

DETAILED DEMANDS FOR GRANTS OF
MINISTRY OF COMMUNICATIONS FOR
1978-79 AND DEMANDS FOR GRANTS

FOR EXPENDITURE OF CENTRAL GOVT. ON
INDIAN POSTS AND TELEGRAPHS
DEPT. FOR 1978-79

THE MINISTER OF COMMUNICATIONS (SHRI BRIJ LAL VERMA): I beg to lay on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Communications for 1978-79. [Placed in Library. See No. LT-2169/78.]
- (2) A copy of the Demands for Grants (Hindi and English versions) for expenditure of the Central Government on the Indian Posts and Telegraphs Department for 1978-79. [Placed in Library. See No. LT-2170/78.]

NOTIFICATIONS UNDER CUSTOMS ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table a copy each of Notification Nos. 86-Customs and 87-Customs (Hindi and English versions) published in Gazette of India dated the 25th April, 1978, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in Library. See No. LT-2187/78.]

12.27 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORT-
ANCE

U. S. NUCLEAR REGULATORY COMMISSION'S REPORTED DECISION TO IGNORE ITS CONTRACTUAL OBLIGATION TO SUPPLY ENRICHED URANIUM TO INDIA

SHRI PRADYUMNA BAL (Jagat-singhpur): Sir, I call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:—